

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 772/2024**

**In the matter of:**

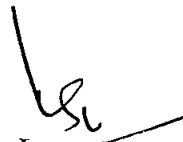
News item titled "3 sleeping after finishing shift killed in blaze at Narela factory 6 injured" appearing in The Times of India dated 09.07.2024

**Dated:-30.09.2024**

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Filed by

  
(K.S. Jayachandran)  
Member Secretary

Dated: 27th September, 2024

Place: New Delhi

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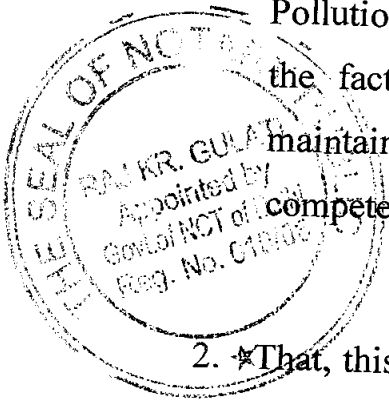
News item titled "3 sleeping after finishing shift killed in blaze at Narela factory 6 injured" appearing in The Times of India dated 09.07.2024"

**AFFIDAVIT ON BEHALF OF THE DELHI POLLUTION  
CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER  
DATED 09.07.2024**

Affidavit of Dr. K.S. Jayachandran, presently working as Member Secretary , Delhi Pollution Control Committee, 6<sup>th</sup> Level C-Wing Delhi Secretariat New Delhi 110002. I, the above named deponent do hereby solemnly affirm & declare as under: -

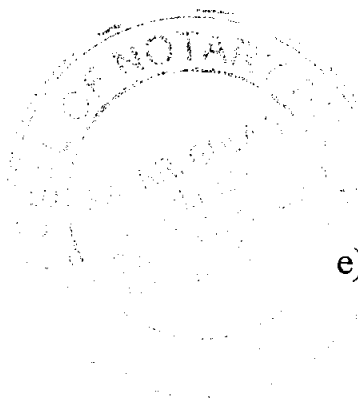
1. That the deponent is working as Member Secretary , with the Delhi Pollution Control Committee, (Respondent No. 2) and is well aware of the facts and circumstances of the case through the official record maintained by answering respondent in its ordinary course and is competent to swear this affidavit on behalf of the Respondent No. 2.

2. ★That, this matter was taken up by this Hon`ble Tribunal on 09.07.2024 on the basis of the news item titled "3 sleeping after finishing shift killed in



blaze at Narela factory 6 injured” appearing in The Times of India dated 09.06.2024” and pleased to implead DPCC as Respondent Number-2.

3. The fire incident took place on 08.06.2024 at around 3:20 AM due to short circuit on back panel of factory, as per news report. The unit was working in the name and style of M/s Shyam Kripa Foods Pvt. Ltd. at H-1249, DSIIDC, Narela Industrial Area, Delhi-110040. The unit was located in approved industrial area and being operated with consent to Operate under the provision of the Water Act-1974 and Air Act-1981, which is valid upto 01.06.2030. The unit is engaged in the activity of “Dal Mill”, which falls under Green Category as per categorization of CPCB which was adopted by answering respondent.
4. That, site was inspected by the officials of answering respondent on 21.08.2024. During the inspection it was observed that:
  - a) The observations/facts are based on the information shared by Delhi Police & Delhi Fire Services.
  - b) The premise was being cleaned from the remains of waste generated through fire incident.
  - c) Unit was engaged in activity of Dal Mills with valid Consent to Operate by DPCC. Scale of operation of the unit is not known.
  - d) Cause of incident: As informed by the local residents and unit representative, fire incident took place on 08.06.2024 at around 3:20 am. The cause of the fire incident was due to short -circuit happened at back panel of factory as reported by Unit representative Sh. Ankit Gupta.
  - e) Compensation to the Victims: The Office of the District Magistrate, North Delhi, has been enquired about the status of



compensation to victims weather compensation has been granted to victims or under process, reply is still awaited from their end.

Copy of the inspection report dated 21.08.2024 as well as geotagged photographs are enclosed herewith as ANNEXURE-1(Colly).

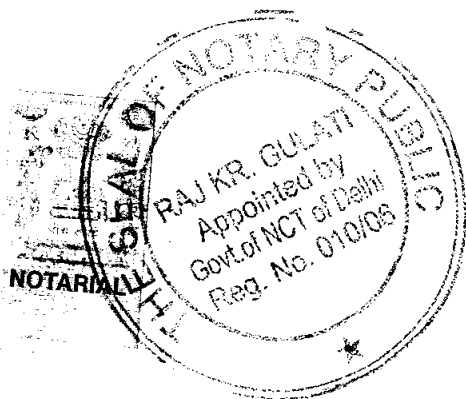
- 5. That, to know regarding compensation, a letter was issued to SDM on 27.09.2024, inter alia asking the status of compensation paid to deceased family as well as injured person. Copy of the letter dated 27.09.20-24 is enclosed herewith as ANNEXURE-2.
- 6. That, DPCC has no role to play in the matter regarding compensation as the same pertains to office of District Magistrate concerned.
- 7. That, thus it is most respectfully submitted that, the answering respondent has no role to play on the issue.

*[Signature]*  
Deponent

Verification

Verified at New Delhi on this 27<sup>th</sup> day of September, 2024 that the contents of the above affidavit are true and correct to my knowledge and noting false has been stated therein and no material has been concealed there from.

ENTRY No. 3223/24  
DATED 27 SEP 2024



ATTESTED  
*[Signature]*  
NOTARY PUBLIC  
GOVT OF NCT OF DELHI

*[Signature]*  
Deponent

27 SEP 2024

Inspection Report in compliance to the Hon'ble National Green Tribunal order dated 09.07.2024 in Suo Moto matter in OA No. 772 of 2024; based on News item titled "3 Sleeping after finishing shift killed in blaze at Narela factory 6 injured" appearing in "The Times of India" dated 09.06.2024

1. The Hon'ble National Green Tribunal (hereinafter referred to as "NGT"), Principal Bench New Delhi vide order dated 09.07.2024 in OA No. 772/2024 registered a Suo Motu cognizance of the News item titled "3 Sleeping after finishing shift killed in blaze at Narela factory 6 injured", and directed as below:

.... 7. Hence, we implead the following as respondents in the matter:

i. Central Pollution Control Board through its Member Secretary  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

ii. Delhi Pollution Control Committee through its Member Secretary  
6<sup>th</sup> floor, c wing, delhi Secretariate, I P Estate, Delhi-110002

iii. Ministry of environment and Forest, Regional office  
Integrated Regional Office, Jaipur, A-209 & 218, Aranya Bhawan, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur-304002, Rajasthan

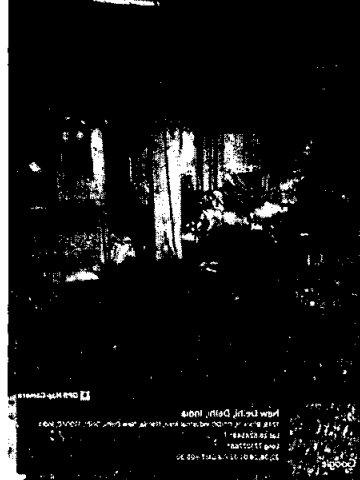
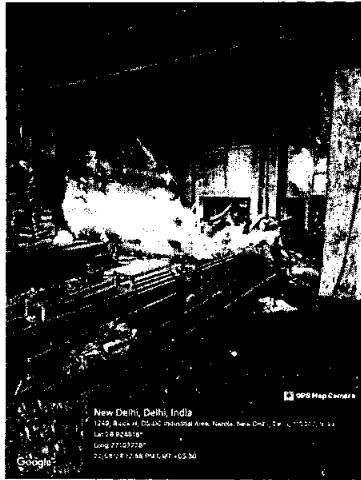
iv. District Magistrate, North Delhi.  
Room No. 1, DM Office Complex, Alipur, Delhi-110036

8. Let Notice be issued to the above respondents for filing their response at least one week before the next date of hearing .....

The Matter is listed on 30.09.2024.

1. A copy of the Hon'ble NGT order 09.07.2024 is annexed as Annexure-I.

- 2. In compliance to the aforesaid order of Hon'ble NGT, site inspection was made by official of DPCC on 21.08.2024 to ascertain the facts of the fire incident took place on 08.06.2024 at around 3:20 am due to short circuit on back panel of factory as reported by unit representative Sh. Ankit Gupta. Site photographs are depicted as below:



3. The unit was located in Industrial area with Valid consent from DPCC at H-1249, DSIDC, Narela Industrial Area, Delhi-110040.

The following observations/facts are placed based on the inspection and information shared by Delhi Police & Delhi Fire Services :

- a) During the inspection by the official of DPCC, the premise was being cleaned from the remaining of waste generated through fire incident.
- b) As per the information provided by unit was engaged in activity of Dal Mills with valid Consent to Operate by DPCC. Scale of operation of the unit is not known. A copy of the Consent to Operate from DPCC is annexed at **Annexure-II**.
- c) **Cause of incident:** As informed by the local residents and Unit representative, fire incident took place on 08.06.2024 at around 3:20 am. The cause of the fire incident was due to short circuit happened at back panel of factory as reported by Unit representative Sh. Ankit Gupta. Copy of the FIR lodged by the Delhi Police and Fire report are annexed as **Annexure-III** and **Annexure-IV** respectively.
- d) **Compensation to the Victims:** The Office of the District Magistrate, North Delhi, has been enquired about the status of compensation to victims wheather compensation has been granted to victims or under process. And reply is still awaited from their end. ( Copy of mail is attached as **Annexure-V** )
- e) **Compliance of Environmental Norms by the unit In Question:** Unit was operating with valid consent from DPCC with validity of consent upto 01.06.2030.



**5. Recommendations of the Official of DPCC:**

- (i) Regular maintenance of fire sensitive instruments inside the premise must be ensured by the owner of units.
- (ii) Strict periodical vigilance of the area by the Fire Department to identify such industries which are operating without having NOC from Fire Department.

- (iii) Campaign may be initiated by DSII DC, District Administration and Fire Department to sensitize the Industries to obtain proper NOC from fire Department and not to run such industries without fire fighting equipments.

*Ajay Malik*  
23/08/2024

Jr. Env. Engineer, DPCC

	<p align="center"><b>DELHI POLLUTION CONTROL COMMITTEE</b>  <b>DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI</b>  <b>5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006</b>  visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a></p>	
DPCC/CMC5/OANO772/2024/651-652		Dated: 27/09/2024

To,

The SDM, Narela  
MPCC Building, Naya Bans,  
Iradat Nagar, Delhi, 110082

**Subject: Seeking Information regarding Compensation provided to 03 deceased and 06 injured person within 03 days- Reg**

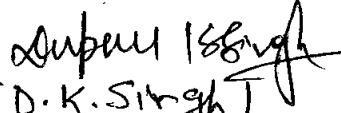
Sir,

This has reference to the Hon'ble NGT (PB) order dated 09.07.2024 in OA No. 772 of 2024 registered suo motu based on the News item titled "3 sleeping after finishing shift killed in blaze at Narela factory 6 injured", wherein the Hon'ble Court implead the following respondents directed to file their response :-

1. CPCB
2. DPCC
3. Ministry of Environment and Forests
4. District Magistrate, North Delhi

In this regard, i am directed to request you to provide details of compensation provided to 03 deceased and 06 injured person within 03 days so that same may be apprised to Hon'ble NGT before the next date of hearing i.e. 30.09.2024. All the necessary documents are attached herewith.

Encl: As Above

  
C.D.K. Singh  
Additional Director, CMC-V

**Copy to:**

1. Master file of CMC-V.